

IN THE NATIONAL COMPANY LAW TRIBUNAL, NEW DELHI
COURT-V
(Division Bench)

Item No.-504
IB-88/ND/2024
IA-2416/2024

IN THE MATTER OF:

Mrs. Uma Singh

.....Applicant

SECTION

U/s 94(1) of (IBC)

Order delivered on 02.07.2024

CORAM:

SHRI MAHENDRA KHANDELWAL,
HON'BLE MEMBER (JUDICIAL)

Dr. SANJEEV RANJAN,
HON'BLE MEMBER (TECHNICAL)

HYBRID HEARING (PHYSICAL & VC)

PRESENT:

For the Applicant :
For the Respondent :
For the RP : Mr. Sahil Chandra, Adv
For the Lenders : Mr. Ankur Mittal and Ms. Yashika Sharma

ORDER

IA-2416/2024:-

This is an application filed on behalf of Personal Guarantor through Resolution Professional in terms of Rule 154 of NCLT Rules read with Rule 11 of NCLT Rules, 2016 seeking for minor rectification in the order dated 18.04.2024. Heard Ld. Counsel on behalf of Resolution Professional. It was submitted that in Paragraph No. 1 of the order dated 18.04.2024 the words "M/s AG Aerovision Electronics Private Limited, M/s Amargun Overseas Private Limited" have been added inadvertently. Since it is an inadvertent typographical error, we direct that the words "M/s AG Aerovision Electronics Private Limited, M/s Amargun Overseas Private Limited" appearing in Paragraph No. 1 of the said order dated 18.04.224 be deleted. The present

order shall be read along with the order dated 18.04.2024. With these observations, the present IA **is disposed off**.

Sd/-

(Dr. SANJEEV RANJAN)
MEMBER (T)

Sd/-

(MAHENDRA KHANDELWAL)
MEMBER (J)